

ITEM NO.18

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C)No(s).13922-13923/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WP No. 11102/2017 and 01-03-2018 in WP No. 11102/2017 passed by the High Court Of Delhi At New Delhi)

RAM CHANDRA PRASAD SINGH

Petitioner(s)

VERSUS

SHARAD YADAV

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70371/2018-CONDONATION OF DELAY IN FILING and IA No.70372/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-06-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE ASHOK BHUSHAN
(VACATION BENCH)

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Gopal Singh, AOR
Mr. Manish Kumar, Adv.
Mr. Shivam Singh, Adv.

For Respondent(s) Mr. S. Guru Krishna Kumar, Sr. Adv.
Mr. Devadatt kamat, Adv.
Ms. Sneha Iyer, Adv.
Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Delay condoned.

Learned counsel for the respondent has fairly stated that in pursuance of the order of the High Court, he will not withdraw any remuneration or other perks pending further order of the High

Court. He, however, has no instruction as to vacation of the official house. This aspect can be looked into at appropriate level in accordance with law.

Since on account of delay in proceedings, the election to the vacant posts in case may be delayed, we request the High Court to decide the writ petition at the earliest. Since the matter is listed on 12th July, 2018, we record the statement of the learned counsel for the parties that they will not seek any adjournment. In view of above, the High Court may take decision in the matter at the earliest.

In view of the judgment of this Court in *2015 (12) SCC 570 - Election Commission of India vs. Bajrang Bahadur Singh and Ors.*, the matter may now be placed on next date before the Division Bench of the High Court.

The special leave petitions are disposed of.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER